

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1788/2001

(1)

New Delhi this the 20th day of July, 2001

Hon'ble Mr. V.K. Majotra, Member (A)

B.D. Mittal  
S/o Late Raghunath Prasad,  
Sub-Postmaster  
Gayatri Tapobhumi Postoffice  
Mathura.

-Applicant

(By Advocate: Shri D.P. Sharma)

Versus

1. Union of India  
through Secretary,  
Ministry of Communication  
Department of Posts  
New Delhi.
2. The Director Postal Services Agra Region,  
O/o the Postmaster General  
Agra Region-AGRA
3. The Sr. Supdt. Postoffices  
Mathura Division, Mathura.

-Respondents

ORDER (Oral)

The applicant has challenged order of his transfer dated 9.7.2001 (Annexure A-1) whereby he has been transferred from one Post office in Mathura City to another Post office in the same city on completion of his tenure. The learned counsel stated that as per Annexure A-3 which is an extract of departmental instructions on transfer "the staff who have two years or less to go on 30th September of each year before superannuation may be exempted from rotational transfer, as far as possible, and also given posting of their choice to the extent administratively feasible". He stated that whereas a period of only five months of service <sup>is</sup> left before he superannuates, the applicant has been shifted on transfer.

Vh

(3)

It is an admitted fact that the applicant has completed tenure of four years at Post office, G.T. Bhumi, Mathura. Though a period of less than 2 years is left to his superannuation, he has been transferred but within the same city of Mathura. He ~~has~~ not been transferred out of Mathura. It is not understandable how the applicant would be put to any inconvenience when he has been allowed to remain within the same city even after completion of his normal tenure. I do not find any violation of statutory rules or instructions or violation of principles of natural justice in the present transfer orders of the applicant. Thus, I am unable to interfere with the impugned transfer order of the applicant. The OA is dismissed accordingly. No costs.

V.K. Majotra  
(V.K. Majotra)  
Member (A)

cc.